

recognised five Medical Colleges in the State of Bihar;

(b) if so, what are the conditions on the basis of which recognition of these colleges was granted and for what reasons the same has now been withdrawn; and

(c) what steps are being taken to safeguard the interest of student? and staff of these Medical Colleges?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUDBEN M. JOSHI): (a) to (c) Keeping in view the interests of the students in the five medical colleges, listed below, these institutions were granted provisional recognition, on year to year basis, to enable the various deficiencies being removed. The concerned authorities were advised to provide the required facilities as per the recommendations of the Council.

- (1) S. K. Medical College, Muzaffarpur.
- (2) Nalanda Medical College Patna.
- (3) Magadh Medical College, Gaya.
- (4) Patliputra Medical College, Dhanbad.
- (5) Govt. Medical College, Bhagalpur.

After considering the latest inspection reports of these colleges, the Executive Committee of Council, at its meeting held in Feb., 1982 have decided not to recommend any further extension of the provisional recognition of the said institutions, which expires on 30th April, 1982. For the withdrawal of recognition the procedure as prescribed under Section 19 of the Indian Medical Council Act, 1956 (102 of 1956) has to be followed.

Eye Operations conducted by Quacks

482. SHRI SUJAN SINGH;
SHRI DINESH GOSWAMI: .. SHRI
RAMCHANDRA BHARADWAJ:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that some quacks had organised "eye surgery" camps in Dholpur area of Rajasthan and Dewas District of Madhya Pradesh recently and performed operations whereby several persons lost their eyesight;

(b) whether any inquiry has been instituted;

(c) whether any person conducting such eye operations has so far been arrested; if so, what are the details in this regard;

(d) what steps are being taken to bring the quacks to book; and

(e) what steps are being taken to prevent such occurrences?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUDBEN M. JOSHI): (a) Yes.

(b) to (d) The Government of Rajasthan have conducted an enquiry in the eye operations carried out by unqualified persons in Dholpur area. 4 persons from that area and 3 persons from Udaipur area have been arrested. In Dewas District of Madhya Pradesh also 5 persons who have conducted such eye operations have been arrested. The entire matter is under police investigation.

(e) Under the National Programme of Control of Blindness, Central Government have issued detailed guidelines to all the State Government for eye camps organised by Voluntary and Social Organisations/Institutions and Hospitals. These inter-alia provide for eye operations being performed by qualified and experienced ophthalmic surgeons only and for prior

permission being taken to hold such camps from Chief Medical Officer or in this absence from the Deputy Chief Medical Officer or District Ophthalmic Surgeon concerned.

Holding of Parliament Sessions in South

483. SHRI N. K. P. SALVE:

SHRI MURLIDHAR CHAND-
RAKANT BHANDARE ;

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government have taken any "decision for holding Session? of the Houses of Parliament in the South;

(b) what are the names of the State Governments which have offered to provide infrastructural facilities for such sessions; and

(c) what are the latest estimates of additional expenditure likely to be incurred for holding of the Parliamentary Sessions in the South?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir.

(b) In response to a request made by 433 Members of Parliament for holding a Session of Parliament at Bangalore, only the State Government of Karnataka was approached.

(c) In December, 1981, the State Government intimated that it would cost Rs. 5.5 crores for "holding a session of Parliament in Bangalore lasting not more than a month. In addition. Central Government would also be required to incur expenditure for T. A. & D.A. for 'Ministers, Officers and Staff of the Ministries/Departments and Two Secretariats of Parliament.

Dredging facilities at Mahuva Port in Gujarat

484. SHRI IBRAHIM KALANIYA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received representation dated the 11th March, 1981 from the President Shri Mahuva Vahan Vata Sangh, Mahuva

(District Bhavanagar of Gujarat) regarding enhancing of dredging facilities at Mahuva Port; and

(b) if so, what are the details thereof and the action taken thereon?

THE MINISTER OF SHIPPING * AND TRANSPORT (SHRI VEERENDRA PATIL):

(a), Yes. The Government of Gujarat received a letter from the President, Shri Mahuva Vahan Vata Sangh, Mahuva.

(b) He had requested for carrying out dredging in the approach channel and near the wharf and for providing additional bollards for the wharf.

The Gujarat Government have reported that the dredging will be taken up in future, depending upon the traffic. As regards the additional bollards, the matter was discussed further by the Port Officer Mahuva with the "President of Shri Mahuva Vahan Vata Sangh," when he visited the port on 13-1-1982. After discussion, it was decided that no additional bollards were necessary but the owners of the sailing vessels who were also present; represented that certain mooring posts were required in the approach channel near Sham-bhtukotha so that they can tie their vessels to these moorings posts when strong winds blow. Necessary action is being taken for providing this facility by the State Government.

Report of DaM Committee on DTC

485. SHRIMATI MONIKA DAS: Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply to Unstarred Question 1624 given in the Rajya Sabha on the 12th March, 1982 and state:

(a) whether Government have since taken any decision on the re-